

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/3488/2021**

This the 20<sup>th</sup> day of May 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Nazir Ahmad Zargar, S/o Ali Mohammad Zargar, R/o Pandach, Soura, Aged 37 years and 2 ors.

....Applicant

(Advocate:- Mr. G.M. Shah-Not Present)

Versus

State of Jammu and Kashmir through Secretary to Government, Co-operative Department, Civil Secretariat, Jammu/Srinagar and 4 ors.

.....Respondents.

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

This TA (TA No.3488/2021) arises out of SWP No.623/2013, wherein relief has been claimed against Cooperative Society. This Tribunal does not have jurisdiction in respect of the employees of Cooperative Society. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

**(ANAND MATHUR)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

*Manish/Shashi/Arun*